

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 23rd day of April 1997.

Original Application no. 330 of 1996

Hon'ble Mr. T.L. Verma, Judicial Member
Hon'ble Mr. S. Dayal, Administrative Member.

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Chief Administrative Officer(Constructions) Kashmere Gate, Delhi.
3. Senior Civil Engineer (Constructions) Northern Railway, Kanpur.

... Applicants

C/A Sri P. Mathur

Versus

1. Sri Raj Bahadur, S/o Late Shiv Raj, R/o Gram-Inchhaka Purva, P.O. Patti Shah, Distt. Fatehpur.
2. Presiding Officer, Central Government Industrial Tribunal cum Labour Court, Kanpur.
3. Tehsildar Kanpur Nagar, Kanpur, District Kanpur.

... Respondents.

C/R Sri Lallu Singh.

O R D E R(Oral)

Hon'ble Mr. T.L. Verma, Member-A.

This application under section 19 of the Administrative Tribunals Act, 1985 has been filed for quashing order dated 12.03.96 and 14.03.95 passed by the Prescribed Authority under section 33 C (2) of the

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Industrial Dispute Act and the citation dated 14.08.95 issued by the Respondent no. 3, Tehsildar Kanpur Nagar. The aforesaid case was filed challenging the decision of the management not to put respondent no. 1 on work and for payment of wages. The award was allowed by impugned order dated 12.08.96.

2. In view of the recent decision of the Hon'ble Supreme Court in S.L.P. no. 20141 of 1993 wherein it has been held that the Central Administrative Tribunal has no jurisdiction of entertain application under section 19 of the Administrative Tribunals Act, 1985 against award/order of the Labour Court. In that view of the matter this application is not maintainable and the same is hereby dismissed as not maintainable.

3. It will, however, be open to the applicants to seek there remedy in appropriate legal forum in accordance with law.



Member-A



Member-J

/pc/